

[Shri Kanungo]

of Shri M. M. Shah, I beg to lay on the Table a copy of each of the following papers, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:

- (1) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year 1955-56. [Placed in Library. See No. S.-312/56].
- (2) Annual Report of the Development Council for Internal Combustion Engines and Power Driven Pumps for the year 1955-56. [Placed in Library. See No. S-313/56].
- (3) Annual Report of the Development Council for Heavy Electricals Industry for the year 1955-56. [Placed in Library. See No. S-314/56].
- (4) Annual Report of the Development Council for Heavy Chemicals (Alkalies) for the year 1955-56. [Placed in Library. See No. S-315/56].

**Shri K. K. Basu (Diamond Harbour):** Sir, may I make one submission? The first statement which was laid on the Table just now relates to India's administrative system. That is a very important thing. Let it be circulated to all Members instead of a copy being laid on the Table.

**Mr. Speaker:** If the hon. Minister has got a number of copies they may be placed at the disposal of the House. I will direct the hon. Minister to give copies of the Report to the House here and whichever hon. Member is anxious to have a copy he may take one. He need not send any application for that.

**Sardar A. S. Saigal (Bilaspur):** The report may be circulated.

**Mr. Speaker:** Copies will be available in the Notice Office and whichever

hon. Member is anxious to have a copy he may take from there.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th August, 1956, agreed without any amendment to the Code of Criminal Procedure (Amendment Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 27th July, 1956."

#### PETITION RE: SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1956.

**Secretary:** Sir, under Rule 179 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.

#### STATEMENT

Petition relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.

No. of signatories	District or Town	State	No. of Petition
3	(a) Nagour (b) Akola (c) Wardha	Madhya Pradesh	69

#### COMMITTEE ON SUBORDINATE LEGISLATION

#### FIFTH REPORT

**Shri H. N. Mukerjee (Calcutta North-East):** Sir, I beg to present the Fifth Report of the Committee on Subordinate Legislation.